

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01006/2019

Dated Tuesday the 30th day of July Two Thousand Nineteen

CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)

Manish Horo, JTO (Stores),
Senior Quality Assurance Establishment (GS),
DGQA Complex, Chennai 114,
Residing at
Qtr No. P-39/4, Type III, DGQA Complex,
Chennai 600061.Applicant

By Advocate M/s. Paul & Paul

Vs

1. Union of India rep by its Secretary,
Ministry of Defence,
Department of Defence Production,
South Block, New Delhi 110001.
2. The Director General Quality Assurance,
Directorate General of Quality Assurance (Stores),
Department of Defence Production.
Ministry of Defence,
Room No. 308A, D-1 Wing,
Sena Bhavan, New Delhi 110011.
3. The Additional Director General of Quality Assurance (Stores),
Directorate of Quality Assurance (Stores),
Directorate General of Quality Assurance (DGQA),
Department of Defence Production,
Ministry of Defence,
'G' Block, Nirman Bhavan PO,
New Delhi 110011.
4. The Senior Quality Assurance Officer,
Senior Quality Assurance Establishment (General Store),
DGQA Complex,
Nanganallur PO, Chennai 600061.Respondents

By Advocate Mr. R. S. Krishnaswamy

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following reliefs :

"i. To quash the order of rotational transfer passed by the 3rd respondent in B/89282/RTS -2019/DGQA/Store – 1/S dated 30.05.2019 in so far as the applicant is concern, and the communication of the 4th respondent in No. 235/EST dated 10.07.2019 and the movement order Number – Nil dated 17.07.2019 issued by the 4th respondent,

ii. Direct the 4th respondent to take the applicant in the strength of the SQAE(GS) Chennai and permit him to complete the station tenure as per the Posting and Transfer policy dated 24.11.2016."

2. It is submitted that the applicant is transferred from Chennai to Kanpur in violation of the the transfer norms and he seeks to challenge the above transfer.

He had filed a representation dt. 10.07.2019 before the 2nd respondent which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the 2nd respondent is directed to pass a reasoned and speaking order on the representation within a time limit to be stipulated by this Tribunal.

3. Mr. R. S. Krishnaswamy takes notice for the respondents.

4. Keeping in view the above submission and without going into the merits of the case, we deem it appropriate to direct the 2nd respondent to consider the representation dt. 10.07.2019 and pass a reasoned and speaking order regarding the circumstances under which he was transferred and whether any norms are

violated with respect to post tenure within a period of 30 days from the date of receipt of a copy of this order. Till such time, no coercive action be taken against the applicant.

5. OA is disposed of at the admission stage. No costs.

(T.Jacob)
Member(A)

(P. Madhavan)
Member(J)

30.07.2019

SKSI